

CENTRAL INFORMATION COMMISSION
Club Building (Near Post Office)
Old JNU Campus, New Delhi - 110067
Tel: +91-11-26161796

Decision No. CIC/SG/A/2010/000211/7150
Appeal No. CIC/SG/A/2010/000211

Relevant Facts emerging from the Appeal:

Appellant : Mr. Umesh Gupta
C-4/135 A, Keshavpuram,
Delhi – 110035.

Respondent : Ms. Indira Rani Singh
PIO & DDE (NW-B)
Govt. of NCT of Delhi
District North West B, FU-Block,
Pitampura, Delhi – 110083.

RTI application filed on : 03/08/2009
PIO replied : 10/09/2009
First appeal filed on : 15/09/2009
First Appellate Authority order : 09/10/2009
Second Appeal filed on : 09/01/2010
Second Appeal received on : 22/01/2010
Hearing Notice sent on : 16/02/2010
Hearing held on : 15/03/2010

The Appellant had issue on the following queries:

Sl.	Information Sought	PIO's reply
2.	Details of officer by whom the Principal, Vice-principal and teachers are transferred.	Pertained to HQ.
3.	Copy of the transfer letter of all the principals and vice-principals who were transferred in from the schools under North West District in 2002.	Transfer orders are issued from Dte. Of Edn. (HQ).
4.	Detail of lime limit for which a principal and vice-principal can work in a particular school.	Pertained to HQ.
6.	Whether a principal can decide that an student who does not have 60% marks in his/her 11 th cannot take admission in Arts subject in 12 th . If there is any such rule then a copy of the same.	In XI class, subjects are given on merit basis as per seats available. Clarification had been sought from the HOS in this regard. Note: Information given Vice-Principal (GSKV No.2) vide letter dated 14/09/2009. “Admission into XI Arts for boys has not been given since the school was established. This trend of boy’s admission into class XI Arts has not been started by me.”
7.	Some students did not get admission in Arts	This query was replied after receiving

	subject in 12 th class in S.K.V. No.2, Keshav Puram. Whether such students can change their subject and take Arts in 12 th Class.	clarification from the concern school/department. Note: Information given Vice-Principal (GSKV No.2) vide letter dated 14/09/2009. “The admission of boys into XI Arts is only possible with the permission of Senior offices.”
8.	Whether the decision to give admission in Arts subjects of 12 th Class only to girls, taken by the Principal of the said school was against the rule. If yes then what action was taken or proposed to be taken.	Not to be replied under RTI Act. Note: Information given Vice-Principal (GSKV No.2) vide letter dated 14/09/2009. “From the very beginning, admission of boys into XI Arts was not in trend. So that trend has been followed till today.”
11.	Details of marks required to get admission in commerce subject of 12 th class in the same school.	Admission in Commerce subject of class XI was given on merit basis.
12.	Details of action which is taken against the principal for giving admission in Commerce subject of 12 th class to such students who does not posses required marks.	Not to be replied under RTI Act.
16.	Details of time when the principal will be appointed in SKV 2., Keshavpuram.	Pertained to HQ.
17.	Details of time when the vice-principal will be appointed in SKV 2., Keshavpuram.	Pertained to HQ.
18.	Details of time when the principal in SKV-2, Keshav Puram was appointed last time with details of tenure and reason for which he/she had been transferred.	Pertained to HQ.

Ground of First Appeal:

Incomplete information received from the PIO.

First Appellate Authority ordered:

“After careful examination of all the documents it is found that the information provided by the PIO is complete. However the Applicant has some grievances which may be look into administratively within two weeks.”

Ground of the Second Appeal:

Unsatisfactory reply received from the PIO and FAA.

Relevant Facts emerging during Hearing:

The following were present:

Appellant : Mr. Umesh Gupta;

Respondent : Ms. Indira Rani Singh, PIO & DDE (NW-B);

The PIO has given the reply. The Appellant is basically seeking to know whether boys are admitted in 11th and 12th In Rajkiya Sarvodaya Kanya Vidyalaya No.2., Keshavpuram. 10 of the queries of the Appellant relate to the Head Quarter of the Directorate of Education but information has not been provided regarding these. The PIO Mrs. Indira Rani Singh is directed to ensure that categorical answer is given whether boys are admitted in standard 11th and 12 of Rajkiya Sarvodaya Kanya Vidyalaya No.2., Keshavpuram. The PIO (HQ) Mr. Anjum Masood is directed to provide the information regarding all the other queries pertain to Head Quarter.

Decision:

The Appeal is allowed.

The PIO (NW-B) and PIO (HQ) is directed to provide complete information to the Appellant before 05 April 2010.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
15 March 2010

*(In any correspondence on this decision, mention the complete decision number.)*_(GJ)